

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 10/16 of NC-VI dated 17.09.2015

Meeting No. 10/16 for the licensing year 2015-16 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Misc. & Food Products was held on 17.09.2015 under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. S.K. Pandey	A.D.	MSME(Food)
Officers in attendance			
2.	Sh. Yoginder Singh	DDG	DGFT
3.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

Xxx

438	Party Name:KASHMIR WALNUTS OVERSEAS PVT. LTD, JAMMU	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status: Approved
HQ File : 01/85/171/063/AM16	RLA File : 24/24/40/001/AM16	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP, 2015-20 for export of Walnut Kernel against import of Walnut Inshell	
The Committee noted that NC has approved a similar case in its meeting No. 18 held on 15.01.2015 of another firm for same export/import item allowing 40% yield on the basis of comments/recommendation of MFPI furnished vide their O.M. No. 4(1)/2015-DGFT dated 15.01.2015. In this case also, the firm has claimed 40% yield. Given the nature of processing/conversion involved, the Committee decided to ratify the ad-hoc input output norms in the present case allowing 40% yield as under:-			
Export Item		Qty.	Import item Qty.
Walnut Kernel of same quality, origin and grade as imported		1.00MT	Wallnut Inshell 2.50MT
RA may take consequential action as per policy/procedure.			

1/1/17

Rup

2

439	Party Name:HANSRAJ EXPORTS, JAMMU	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status: Approved	
HQ File : 01/85/171/070/AM16	RLA File : 24/24/40/002/AM16	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP, 2015-20 for export of Walnut Kernel against import of Walnut Inshell(Juglans Regia Species).		
The Committee noted that NC has approved a similar case in its meeting No. 02 held on 30.04.2015 of another firm for similar export/import item allowing 40% yield on the basis of comments/recommendation of MFPI furnished vide their O.M. No. 4(1)/2015-DGFT dated 15.01.2015. In this case also, the firm has claimed 40% yield. Given the nature of processing/conversion involved, the Committee decided to ratify the ad-hoc input output norms in the present case allowing 40% yield as under:-				
Export Item		Qty.	Import item	Qty.
Walnut Kernels (Juglans Regia Species) of same quality, origin and grade as imported		1.00MT	Walnut Inshell (Juglans Regia Species)	2.50MT
RA may take consequential action as per policy/procedure.				

Rmp

440	Party Name:RAJDHANI CRAFTS INDUSTRIES PVT.LTD.	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
Case No.:15/23/85-ALC3/2014			
HQ File : 01/85/050/00201/AM15/	RLA File : 13/24/040/00047/AM15/	Lic.No/Date:1310047765 22.01.2015	Deferred
The Committee noted that certain information have been called for from the firm vide this office e-mail dated 31.07.2015 which is awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 29.10.2015.			

Rmp

441	Party Name:VAZHAYIL FOAM RUBBERS LLP	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
Case No.:3/23/85-ALC3/2014			
HQ File : 01/85/050/00189/AM15/	RLA File : 10/24/040/00099/AM15/	Lic.No/Date:1010058983 23.01.2015	Deferred
The Committee noted that certain information have been called for from the firm vide this office e-mail dated 21.05.2015 followed by e-mail reminder 03.08.2015 which is awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 29.10.2015.			

Rmp

442	Party Name:SHREE AGENCIES (P)LTD,	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
Case No.:24/5/85-ALC3/2015			
HQ File : 01/85/050/00068/AM16/	RLA File : 13/24/040/00007/AM16/	Lic.No/Date:1310047890 08.06.2015	Deferred
It was noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite the comments. The case is deferred for 29.10.2015.			

WV

Rmp

6	443 Case No.:5/5/85-ALC3/2015	Party Name:R.H INTERNATIONAL	Meet No/Date:10/85- ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00049/AM16/	RLA File :29/24/040/00001/AM16/	Lic.No/Date:2910025210 20.05.2015	Deferred
The Committee noted that on the basis of MSME(Mech)'s U.O. No. 30(66)/15-ME dated 14.07.2015, certain information have been called for from the firm vide this office e-mail dated 28.07.2015 which is awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 29.10.2015.				

Rup

7	444 Case No.:18/5/85-ALC3/2015	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:10/85- ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00062/AM16/	RLA File :10/24/040/00134/AM15/	Lic.No/Date:1010059078 25.03.2015	Deferred
The Committee noted a clarification has been called for from the firm vide this office e-mail dated 31.07.2015 which is awaited. The Committee decided to remind the firm to expedite the clarification. The case is deferred for 29.10.2015.				

Rup

445	Party Name:STAR VET CHEM PVT. LTD	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status: Deferred
HQ File : 01/85/162/033/AM14	RLA File : 09/24/40/046/AM14	Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I, 2009-14 for export of Acidovit (Compound Animal Feed) against import of Ascorbic Acid	
8 The Committee noted on the basis of O.M. No. 35021/09/2014-PI(Norms) dated 28.01.2015 of Deptt. of Pharmaceuticals, the firm was requested to furnish the copy of Drugs Manufacturing Licence (DML) from the firm). Now, the firm has furnished a reply dt. Nil received on 20.08.2015 stating that they are the manufacture of various animal feed supplements. To manufacture Feed and Feed Supplements DML is not required. The firm's reply has been forwarded to Deptt. of Pharmaceuticals vide this O.M. dt. 16.09.2015 for comments. The case is deferred for 29.10.2015.			

Rup

9	446 Case No:8/3/85-ALC3/2015	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:10/85- ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00022/AM16/	RLA File :34/24/040/00312/AM15/	Lic.No/Date:3410040979 23.02.2015	Deferred
The Committee noted that Deptt. of C&PC has called for certain information from the firm vide their letter No. 46011/27/2009-PC.II dated 30.06.2015. This office has also asked the firm to furnish the requisite information vide this office e-mail dated 28.07.2015, reply awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 29.10.2015.				

h.s.

Rup

10	447 Case No.:21/22/85-ALC3/2014	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:10/85- ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00181/AM15/	RLA File :03/94/040/00713/AM15/	Lic.No/Date:0310791381 25.11.2014	Deferred
The Committee noted that the firm's reply dt. 10.07.2015 was found deficient with some information and the same has been called for from the firm by MSME(Hosiery) vide their letter dated 17.08.2015. This office has also asked the firm to furnish the requisite information vide this office e-mail dated 14.09.2015, reply awaited. The case is deferred for 29.10.2015.				

Rup

11	448 Case No.:26/21/85-ALC3/2014	Party Name:BILFINGER PLANT EQUIPMENTS PRIVATE LIMITED,	Meet No/Date:10/85- ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00186/AM15/	RLA File :03/94/040/00979/AM15/	Lic.No/Date:0310793167 21.01.2015	Deferred
It was noted that the comments are awaited from DIPP despite 2 reminders. The Committee decided to remind DIPP to expedite the comments. The case is deferred for 29.10.2015.				

Rup

12	449 Case No.:16/5/85-ALC3/2015	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:10/85- ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00060/AM16/	RLA File :17/24/040/00006/AM16/	Lic.No/Date:1710006100 08.05.2015	Deferred
It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 29.10.2015.				

Rup

13	450 Case No.:2/2/85-ALC3/2015	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:10/85- ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00013/AM16/	RLA File :07/24/040/00454/AM15/	Lic.No/Date:0710107909 23.03.2015	Deferred
It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 29.10.2015.				

hup!

Rup

	451	Party Name:LAXMI ENTERPRISES, NAVI MUMBAI, 100% EOU	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status: Deferred
14	HQ File :01/85/162/152/AM14	Fixation of ad-hoc wastage input output norms.		
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 29.10.2015.				

Rup

	452	Party Name:MARICO LTD	Meet No/Date:10/85- ALC3/2015 17.09.2015	Status: Deferred
15	HQ File :01/85/162/139/AM15	Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I, 2009-14 for export of (1) Safflower Seed(Sortexed/processed and meant for Bird feed purpose) (2) Safflower/Soya deoiled cake.		
The Committee noted that comments are awaited from Deptt. of Animal Husbandry, Dairying & fisheries, Feed and Fodder Division despite 3 reminders. The Committee decided to remind Deptt. of Animal Husbandry, Dairying & fisheries, Feed and Fodder Division at the level of Chairman to expedite their comments. The case is deferred for 29.10.2015.				

Rup

	453	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	Case No.:28/7/85-ALC3/2014			
16	HQ File :01/85/050/00064/AM15/	RLA File :56/24/040/00048/AM14/	Lic.No/Date:5610003829 11.03.2014	Deferred
The Committee noted the comments furnished by MFPI vide their O.M. No. 4(18)/2015 dt. 07.07.2015. However, the Committee observed that the import item does not have Protein Content indicated against it. Secondly, Soya Protein Isolate which is highly purified and refined form of Soya Protein should be end product instead of Soya Protein Extracts. MFPI was requested to examine this aspect vide this O.M. dated 06.08.2015, reply/comments awaited. The case is deferred for 29.10.2015.				

Rup

	454	Party Name:MAGHIRAM AND SONS	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	Case No.:17/5/85-ALC3/2015			
17	HQ File :01/85/050/00061/AM16/	RLA File :30/24/040/00010/AM16/	Lic.No/Date:3010103501 21.05.2015	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 29.10.2015.				

Rup

18	Case No.:2/4/85-ALC3/2015	455 Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00032/AM16/	RLA File :08/24/040/00481/AM15/	Lic.No/Date:0810135062 20.04.2015	Deferred
It was noted that on the basis of MFPI's letter No. 4(22)/2015-DGFT dated 14.07.2015, certain information has been called for from the firm vide this office e-mail dated 28.07.2015, reply awaited. The case is deferred for 29.10.2015.				

Rup

19	Case No.:9/1/85-ALC3/2015	456 Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00008/AM16/	RLA File :03/95/040/00838/AM15/	Lic.No/Date:0310793850 12.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 29.10.2015.				

Rup

20	Case No.:14/5/85-ALC3/2015	457 Party Name:HEMRAJ INDUSTRIES PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00058/AM16/	RLA File :02/24/040/00041/AM16/	Lic.No/Date:0210205882 12.06.2015	Deferred
It was noted that on the basis of O.M. No. 4(10)/2007-Exp dated 27.08.2015 furnished by Dte. Of Sugar & Vegetable Oils, certain information has been called for from the firm vide this office e-mail dated 14.09.2015, reply awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 29.10.2015.				

Rup

21	Case No.:8/6/85-ALC3/2015	458 Party Name:VANILA FOOD PRODUCTS	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00077/AM16/	RLA File :03/95/040/00060/AM16/	Lic.No/Date:0310795969 18.05.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 29.10.2015.				

Rup

22	459	Party Name:TIGON BRUSHWARES	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	Case No.:8/22/85-ALC3/2014			
	HQ File :01/85/050/00168/AM15/	RLA File :35/24/040/00020/AM15/	Lic.No/Date:3510044615 15.12.2014	Deferred
The Committee noted that MSME(Hosiery) has again called for certain information from the firm vide their letter dated 17.08.2015. This office has also reminded the firm to furnish the requisite information vide this office e-mail dated 11.09.2015, reply awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 29.10.2015.				

Rup

23	460	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	Case No.:29/17/85-ALC3/2014			
	HQ File :01/85/050/00149/AM15/	RLA File :03/94/040/00636/AM15/	Lic.No/Date:0310790076 09.10.2014	Deferred
The Committee noted that the firm has furnished the information vide their letter dated Nil received on 25.06.2015 and same were forwarded to MFPI vide this O.M. dt. 31.07.2015, comments awaited. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 29.10.2015.				

Rup

24	461	Party Name:SWAROOP ENTERPRISES	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	Case No.:6/10/85-ALC3/2014			
	HQ File :01/85/050/00084/AM15/	RLA File :07/24/040/00116/AM15/	Lic.No/Date:0710105604 09.07.2014	Deferred
The Committee noted that certain information are awaited from the firm despite 1st reminder dated 31.07.2015. The Committee decided to remind the firm to expedite the reply. The case is deferred for 29.10.2015.				

Rup

25	462	Party Name:SIDDARTH KAPOOR	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	Case No.:13/5/85-ALC3/2015			
	HQ File :01/85/050/00057/AM16/	RLA File :02/24/040/00026/AM16/	Lic.No/Date:0210205888 16.06.2015	Deferred
It was noted that certain information have been called for from the firm by MSME(Hosiery) vide their letter No. 37(5)/45/2015-16/Hosiery/174 dt. 15.07.2015. This office has also reminded the firm to furnish the information vide this office e-mail dated 30.07.2015, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 29.10.2015.				

Rup

26	Case No.:12/5/85-ALC3/2015	463	Party Name:SIDDARTH KAPOOR	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00056/AM16/	RLA File :02/24/040/00027/AM16/	Lic.No/Date:0210205889 16.06.2015	Deferred	
It was noted that certain information has been called for from the firm by MSME(Hosiery) vide their letter No. 37(5)/44/2015-16/Hosiery/172 dt. 15.07.2015. This office has also reminded the firm to furnish the information vide this office e-mail dated 30.07.2015, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 29.10.2015.					

Rup

27	Case No.:10/5/85-ALC3/2015	464	Party Name:SIDDARTH KAPOOR	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00054/AM16/	RLA File :02/24/040/00010/AM16/	Lic.No/Date:0210205790 14.05.2015	Deferred	
It was noted that certain information has been called for from the firm by MSME(Hosiery) vide their letter No. 37(5)/43/2015-16/Hosiery/170 dt. 15.07.2015. This office has also reminded the firm to furnish the information vide this office e-mail dated 30.07.2015, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 29.10.2015.					

Rup

28	Case No.:11/5/85-ALC3/2015	465	Party Name:SIDDARTH KAPOOR	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00055/AM16/	RLA File :02/24/040/00011/AM16/	Lic.No/Date:0210205791 14.05.2015	Deferred	
It was noted that certain information has been called for from the firm by MSME(Hosiery) vide their letter No. 37(5)/46/2015-16/Hosiery/176 dt. 15.07.2015. This office has also reminded the firm to furnish the information vide this office e-mail dated 30.07.2015, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 29.10.2015.					

Rup

29	Case No.:9/15/85-ALC3/2014	466	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	HQ File :01/85/050/00114/AM15/	RLA File :03/95/040/00334/AM15/	Lic.No/Date:0310789120 12.09.2014	Deferred	
It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 29.10.2015.					

h/1

Rup

30	467	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	Case No:6/4/85-ALC3/2015			
	HQ File :01/85/050/00036/AM16/	RLA File :03/95/040/01021/AM15/	Lic.No/Date:0310794569 13.03.2015	Deferred
It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 29.10.2015.				

Rup

31	468	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
	Case No. 7/4/85-ALC3/2015			
	HQ File :01/85/050/00037/AM16/	RLA File :03/95/040/01020/AM15/	Lic.No/Date:0310794506 11.03.2015	Deferred
It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 29.10.2015.				

Rup

32	469	Party Name: WESTERN INDIA CASHEW COMPANY PVT.	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status: Deferred
	HQ File : 01/85/171/036/AM16	RLA File : 05/24/40/137/AM16	Fixation of ad-hoc norms in terms of para 4.06 of HBP, 2015-20 for export of Roasted & Salted Wholes Cashew against import of Cashew Kernel Whole and packing material.	
	It was noted that earlier the firm was allowed ad-hoc input output norms in a number of cases with the condition of 'same variety, size and origin' for both import and export. The Committee called for import and export documents i.e. Bill of Entries and Shipping Bills in some cases, to verify the compliance with the said conditions laid by the committee. The same has been called for from the firm vide this office e-mail dated 03.08.2015, reply is awaited. The Committee decided to remind the firm to expedite the same. The case is deferred for 29.10.2015.			

Rup

33	470	Party Name: WESTERN INDIA CASHEW COMPANY PVT.	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status: Deferred
	HQ File : 01/85/171/037/AM16	RLA File : 05/28/40/072/AM16	Fixation of ad-hoc norms in terms of para 4.06 of HBP, 2015-20 for export of Roasted & Salted Cashew Kernels against import of Cashew Kernel Broken and packing material.	
	It was noted that earlier the firm was allowed ad-hoc input output norms in a number of cases with the condition of 'same variety, size and origin' for both import and export. The Committee called for import and export documents i.e. Bill of Entries and Shipping Bills in some cases, to verify the compliance with the said conditions laid by the committee. The same has been called for from the firm vide this office e-mail dated 03.08.2015, reply is awaited. The Committee decided to remind the firm to expedite the same. The case is deferred for 29.10.2015.			

Rup

471	Party Name:CHIPITA INDIA PVT. LTD	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
HQ File :01/85/050/025/AM15	RLA File :03/94/040/1035/AM14	Lic.No/Date:0310775540 24.03.2014	Deferred

34 The Committee in its meeting No. 06 held on 23.07.2015 had noticed that one of the import item is Vegetable Oil which is not permitted under para 4.7 of HBP, Vol.I, 2009-14 (corresponding para 4.11 of FTP, 2015-20). This was conveyed to the firm and RA seeking clarification as to how AA was issued for this item. Now, the firm vide their letter dated 25.08.2015 has submitted a clarification stating that this is not a Vegetable Oil, this is a special type of Vegetable Oil (Known as Specialty Fat is trade parlance). Its use in final product is 1.70 to 1.90%. MFPI has also recommended 0.02Kg of that import item for export of 1,00,000Kg only. The insignificant quantity as pleaded by the applicant does not dilute the provision of para 4.7 of HBP, Vol.I (2009-14). Hence it was decided to ratify the ad-hoc input output norms as recommended by MFPI vide their O.M. No. 4(13)/2014-DGFT dated 26.06.2015, except import item Akofine K 25 LEC Euro Vegetable Oil (barred under para 4.7 of HBP, Vol.I, 2009-14) as under:-

Export Item	Qty.	S.No.	Import Item	Qty.
Doublespreads	1,00,000.00Kg	1	10-12% 850 Cocoa Powder	4000.00Kg
		2	Hazelnut Paste	250.00Kg
		3	Eurovanilline Supreme	50.00Kg

RA may take consequential action as per policy/procedure.

Rmp

472	Party Name:CHIPITA INDIA PVT. LTD	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
HQ File :01/85/050/077/AM15	RLA File :03/94/040/106/AM15	Lic.No/Date:0310786039 26.06.2014	Deferred

35 The Committee in its meeting No. 06 held on 23.07.2015 had noticed that one of the import item is Vegetable Oil which is not permitted under para 4.7 of HBP, Vol.I, 2009-14 (corresponding para 4.11 of FTP, 2015-20). This was conveyed to the firm and RA seeking clarification as to how AA was issued for this item. Now, the firm vide their letter dated 25.08.2015 has submitted a clarification stating that this is not a Vegetable Oil, this is a special type of Vegetable Oil (Known as Specialty Fat is trade parlance). Its use in final product is 1.70 to 1.90%. MFPI has also recommended 0.02Kg of that import item for export of 1,00,000Kg only. The insignificant quantity as pleaded by the applicant does not dilute the provision of para 4.7 of HBP, Vol.I (2009-14). Hence it was decided to ratify the ad-hoc input output norms as recommended by MFPI vide their O.M. No. 4(13)/2014-DGFT dated 26.06.2015, except import item Akofine K 25 LEC Euro Vegetable Oil (barred under para 4.7 of HBP, Vol.I, 2009-14) as under:-

Export Item	Qty.	S.No.	Import Item	Qty.
Doublespreads	1,00,000.00Kg	1	10-12% 850 Cocoa Powder	4000.00Kg
		2	Hazelnut Paste	250.00Kg
		3	Eurovanilline Supreme	50.00Kg

RA may take consequential action as per policy/procedure.

Rmp

36	473 Case No.: 2/5/85-ALC3/2015	Party Name: FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date: 10/85- ALC3/2015 17.09.2015	Status:
	HQ File : 01/85/050/00046/AM16/	RLA File : 05/23/040/00077/AM16/	Lic.No/Date: 0510394435 03.06.2015	Deferred
It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 29.10.2015.				

Rup

37	474 Case No.: 7/5/85-ALC3/2015	Party Name: FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date: 10/85- ALC3/2015 17.09.2015	Status:
	HQ File : 01/85/050/00051/AM16/	RLA File : 05/23/040/00092/AM16/	Lic.No/Date: 0510394475 08.06.2015	Deferred
It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 29.10.2015.				

Rup

38	475 Case No.: 3/9/85-ALC3/2014	Party Name: FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date: 10/85- ALC3/2015 17.09.2015	Status:
	HQ File : 01/85/050/00069/AM15/	RLA File : 05/23/040/00131/AM15/	Lic.No/Date: 0510389025 24.06.2014	Deferred
It was noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 29.10.2015.				

h/w

Rup

477 Case No.:1/3/85-ALC3/2014	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
HQ File :01/85/050/00018/AM15/	RLA File :03/95/040/01050/AM14/	Lic.No/Date:0310776600 01.04.2014	Approved

The Committed noted the comments furnished by O/o Textile Commissioner, Mumbai vide their letter No. 11/55/2014/Vvg/05 dt. 03.09.2015. On the basis of O/O Textile Commissioner's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Sl. No.	Export Item	Qty
1	DISPOSAL DIAPER (CONTOUR SHAPE SIZE-MEDIUM DIAPER LENGTH of 450mm DIAPER WIDTH (mm) 320mm) WEIGHT(gms) 27-43	1000.00Nos.

Sl. No.	Import Item	Qty including wastage/1000.00Nos
1	CELLULOSE BASED WOOD PULP (UNTREATED)	14.56Kg
2	SUPER ABSORBENT POLYMER (SODIUM POLY ACRYLATE BASED POLYMER)	4.99Kg
3	POLYPROPYLENE HYDROPHILLIC NON-WOVEN FABRIC 160mm*450mm*1000/1000*1000	74.88Sq. Mtr
4	POLYTHYLENE FILM (24-25GSM 320mm*450mm*1000/1000*1000=144 Sq. Mtr*24(GSM)	3.59Kg
5	ELASTIC RUBBER THREADS (8 STRANDS) (3+3+1+1)450mm length	0.19Kg
6	HOTMELT ADHESIVE	1.174Kg
7	BOPP PRESSURE SENSITIVE ADHESIVE TAPES (Both side) 2*30mm*68mm*1000/1000*1000	4.24Sq. Mtr
8	POLYPROPYLENE HYDROPHOBIC NON-WOVEN FABRIC 270mm*450mm*1000/1000*1000	126.36Sq.Mtr
9	ACQUISITION LAYER NON-WOVEN 35 GSM 200mm*80mm*1000/1000*1000	16.64Sq. Mtr
10	FRONTAL TAPE 40mm*200mm*1000/1000*1000	8.32Sq.Mtr

RA may take consequential action as per policy/procedure.

11/11/15

Pmp

Case No: 9/9/85-ALC3/2014	478	Party Name: NOBEL HYGIENE LTD.	Meet No/Date: 10/85-ALC3/2015 17.09.2015	Status:
HQ File : 01/85/050/00075/AM15/	RLA File : 03/95/040/00283/AM15/	Lic.No/Date: 0310786536 08.07.2014	Approved	
The Committee noted the comments furnished by O/o Textile Commissioner, Mumbai vide their letter No. 11/55/2014/Wvg/05 dt. 03.09.2015. On the basis of O/O Textile Commissioner's comments, the Committee decided to fix the ad-hoc input output norms as under:-				
Sl. No.	Export Item			Qty
1	DISPOSAL DIAPER (CONTOUR SHAPE SIZE-MEDIUM DIAPER LENGTH of 450mm DIAPER WIDTH (mm) 320mm) WEIGHT(gms) 27-43			1000.00Nos.
Sl. No.	Import Item			Qty including wastage/1000.00Nos
1	CELLULOSE BASED WOOD PULP (UNTREATED)			14.56Kg
2	SUPER ABSORBENT POLYMER (SODIUM POLY ACRYLATE BASED POLYMER)			4.99Kg
3	POLYPROPYLENE HYDROPHILIC NON-WOVEN FABRIC 160mm*450mm*1000/1000*1000			74.88Sq. Mtr
4	POLYTHYLENE FILM (24-25GSM 320mm*450mm*1000/1000*1000=144 Sq. Mtr*24(GSM)			3.59Kg
5	ELASTIC RUBBER THREADS (8 STRANDS) (3+3+1+1)450mm length			0.19Kg
6	HOTMELT ADHESIVE			1.174Kg
7	BOPP PRESSURE SENSITIVE ADHESIVE TAPES (Both side) 2*30mm*68mm*1000/1000*1000			4.24Sq. Mtr
8	POLYPROPYLENE HYDROPHOBIC NON-WOVEN FABRIC 270mm*450mm*1000/1000*1000			126.36Sq.Mtr
9	ACQUISITION LAYER NON-WOVEN 35 GSM 200mm*80mm*1000/1000*1000			16.64Sq. Mtr
10	FRONTAL TAPE 40mm*200mm*1000/1000*1000=			8.32Sq.Mtr
RA may take consequential action as per policy/procedure.				

Case No: 8/12/85-ALC3/2014	479	Party Name: ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date: 10/85-ALC3/2015 17.09.2015	Status:
HQ File : 01/85/050/00097/AM15/	RLA File : 03/94/040/00224/AM15/	Lic.No/Date: 0310785566 18.06.2014	Approved	
It was noted that the Committee had ratified ad-hoc input output norms of this firm for same export/item product in its meeting No. 08 dt. 20.08.2015. Hence, the Committee decided to allow on repeat basis ad-hoc input output norms as under:-				
	Export Item	Qty	Import Item	Qty.
	Empty Cellulose Capsules (in various size) not filled with medicine.	35000.00Kg	Hydroxy Propyl Methyl Cellulose (Cellulose Ether)	40600.00Kg
RA may take consequential action as per policy/procedure.				

480 Case No.:1/8/85-ALC3/2015	Party Name:VADILAL INDUSTRIES LTD	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
43 HQ File :01/85/050/00079/AM16/	RLA File :08/24/040/00136/AM16/	Lic.No/Date:0810135787 04.08.2015	Deferred
The Committee noted that the application is forwarded by RA online. But, the same forwarded by RA, Ahmedabad in this case is incomplete. NC needs the complete details including technical data which means the complete application to consider ratification of norms. Therefore, it was decided to ask RA to upload the complete application. The case is deferred for 29.10.2015			

Rup

481 Case No. 1/10/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:10/85-ALC3/2015 17.09.2015	Status:
44 HQ File :01/85/050/00081/AM16/	RLA File :02/24/040/00049/AM16/	Lic.No/Date:0210205962 08.07.2015	Deferred
It was noted that the hard copy of the application has not been received from RA. The Committee decided to call for the same from concerned RA. The case is deferred for 29.10.2015.			

Rup

XXXXXXXXXXXXXXXXXX

h. h. h.